

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) NO(S). 6/2025

IN RE: CADETS DISABLED IN
MILITARY TRAINING STRUGGLE

Date : 07-10-2025 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

Smt. Rekha Palli, Amicus Curiae
Ms. Punam Singh, Adv.
Ms. Bhavya Sharma, Adv.
Mr. Vaidushya Parth, Adv.
Mr. Anish Venkatesh Bindlish, Adv.

For Petitioner(s) : By Courts Motion,

For Respondent(s) : Mrs. Aishwarya Bhati Id, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Ms. Chitrangda Rashtravara, Adv.
Ms. Shreya Jain, Adv.
Mr. Ram M.Koney, Adv.

Mrs. Aishwarya Bhati, A.S.G.
Mr. Ruchi Kohli, Adv.
Mr. Chitrangda Rashtravara, Adv.
Mr. Raghav Sharma, Adv.
Dr. N. Visakamurthy, AOR

Mr. Vineet Kumar Yadav, AOR
Mr. Amir Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Smt.Rekha Palli, learned senior counsel and learned Amicus Curiae, who has given her written submissions indicating certain suggestions which could be considered by the respondent(s).

The suggestions are in the areas of medical assistance, financial support, educational and resettlement options and insurance coverage for the out-boarded officer cadets.

Learned Amicus has also annexed an extract of the report submitted by Committee headed by Mr. Mukesh Sabharwal, Lt. Gen (Retd.) concerning review of service and pension matters including potential disputes, Minimising Litigation, and Strengthening Institutional Mechanisms relating to redressal of grievances. The said report was submitted in the year 2015. Learned Amicus stated that it is not known as to what further steps have been taken on the said report by the concerned Departments.

Learned Amicus has also explained to us the fact that there is a grave discrimination between the recruits who are out-boarded owing to the injuries sustained during the training and the out-boarded cadets who would have become officers on conclusion of their training owing to the injuries sustained during the training. The facilities that are being provided, both monetary as well as other facilities to out-boarded recruits are not extended to the out-boarded cadet officers according to learned Amicus.

In this regard, her submission was that there is a need for the system to first of all recognise the status and position of out-boarded officer cadets and thereafter to formulate a scheme for the benefit of such cadets both monetarily as well as otherwise including health

facilities etc.

A copy of the written submissions have been made available to learned ASG who has also perused the same.

Learned ASG submitted that these suggestions would be considered by the experts at the Service Headquarters and thereafter recommendation could be made by them to the Ministry of Defence and subsequently, the Ministry of Defence as well as the Ministry of Finance would jointly consider the recommendation and a response to the recommendations would be placed before this Court.

Learned ASG submitted that for carrying out the said exercise some time may be granted.

We find that the request made by learned ASG is very reasonable and is also positive.

In the circumstances, we request the learned ASG to place a copy of these written submissions and communicate the same to the concerned authorities at the Service Headquarter who could accordingly carry out the aforesaid exercise at the earliest and in the most befitting manner, by first of all recognising the status and position of the out-boarded officer cadets in the entire scheme of training of the officers who, but for the unfortunate injuries sustained by them during the training, would have been commissioned as officers in the respective services.

In this regard, we would also observe that these out boarded officer cadets could have entered into the post as Commissioned Officers at the entry level but as of now

they have not acquired or have been given any status or recognition owing to the disabilities that they have suffered on account of the injuries sustained during training. Consequently, there has been a lack of appropriate facilities and amenities that have been provided to such out boarded officer cadets.

We further observe that the number of out-boarded officer cadets are absolutely miniscule in number.

Hence, it is expected that a scheme of facilities and amenities would be provided to these out boarded officer cadets so that they could be rehabilitated both medically as well as otherwise in their future life.

List on 18.11.2025 at 02:00 PM.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(VEENA RANI NAGPAL)
COURT MASTER (NSH)